

# **THE HIGH COURT OF MADHYA PRADESH**

**W.P. No. 8914 / 2020**

*[In Reference (Suo Motu) vs. Union of India and others]*

**Jabalpur, Dated: 07.09.2020**

## **Heard through Video Conferencing.**

Mr. Naman Nagrath, Senior Advocate, with Mr. Jubin Prasad, Advocate as 'Amicus Curiae'.

Mr. J.K. Jain, Assistant Solicitor General, for respondent No.1/Union of India.

Mr. R.K. Verma, Additional Advocate General, for respondent Nos. 2, 3 and 4/State.

Mr. Shivendra Pandey, Advocate for respondent No.5. Mr.

Shreyas Pandit, Advocate for respondent No.8.

Mr. Nagrath, learned Senior Advocate who has been appointed as Amicus Curiae, has submitted suggestions as desired by this Court, for improvements in the medical treatment and other facilities for Private Hospitals.

In the meantime, it is directed that the State Government shall issue directions to every Hospital, including Private Hospitals, to display the rates for treatment of COVID-19 patients at the reception counter of the Hospitals and it is further observed that in case there is any overcharging by the Hospitals, it shall be brought to the notice of the District Administration and also to the High Court by filing an affidavit for taking necessary action in that regard. The State shall ensure by publication of Public Notice in the newspaper regarding the aforesaid directions.

To come up for further arguments on **23.09.2020**.

Needless to emphasize that the State Government shall ensure strict compliance of the directions contained in the order passed today, in so far as it relates to action to be taken on their part forthwith.

**(AJAY KUMAR MITTAL)**  
**CHIEF JUSTICE**

**(VIJAY KUMAR SHUKLA)**  
**JUDGE**

by ANIL KUMAR S/-  
Date: 2020.09.09  
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